

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 274/2022**

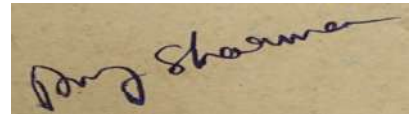
IN THE MATTER OF:

Prem Aggarwal & Ors. ... Applicants
Versus

GNCTD & Ors. ... Respondents

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At: New Delhi
Dated: 11.9.2024

Anuj Kumar Sharma
ADVOCATE
8076629401

**IN THE NATIONAL GREEN TRIBUNAL
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O.A. NO. 274/2022**

IN THE MATTER OF:

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REPLY ON BEHALF OF THE RESPONDENT M/S NANDNI PROCESSORS

MOST RESPECTFULLY SUBMITTED:

1. That the answering respondent is a Citizen of India, and is running a business of '*Dyeing of fabrics 200 meters/day*', in a lawful manner and by observing all precautions envisaged by law.
2. In this regard it is most respectfully submitted that the answering respondent has been issued NOC by the Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, on 25.9.2021, for new/existing well for industrial use of ground water for the period 25.11.2021 to 24.11.2006. True Copy of authorisations/ NOCs/ CTOs received by the applicant from the official respondents is annexed as **Annexure R-1**.
3. That the answering respondent has also been issued Consent to Operate(CTO) by the Uttar Pradesh Pollution Control Board, on 4.1.2024, for the period 1.1.2024 upto 31.12.2028, for the manufacturing and dying of fabrics.

4. That the answering respondent has also engaged the services of Bharat Oil & Waste Management Ltd., for the lifting of residue and sludge. It is submitted that the same are being lifted from time to time and in this regard the receipts issued are annexed herewith for the perusal of this Hon'ble Tribunal.
5. That it is most respectfully submitted that the answering respondent has been carrying out its business in a lawful manner, and except for the latest inspection carried out by the official respondents, there has never been any adverse reports or adverse action against the answering respondent by the official respondents, prior to the present action.
Even with regard to the present action by the official respondents, it is submitted that the TDS in the effluent residue from the ETP of the answering respondent was found to have exceeded the limit by just 128mg/l against the permissible limit of 2100mg/l.
It is most respectfully submitted that even the same was due to the negligence of the ETP operator, and the same was immediately rectified.
6. It is also submitted that the show cause issued by the official respondents has been appropriately replied and the penalty levied has been duly deposited.
However, it is respectfully submitted, that third party tests conducted from time to time would reveal, that the answering respondent's establishment's effluents were always well within the permissible limits in the past, as can be seen from the table below:

TEST REPORT BY GLOBAL ENVIRO LABS

Date	TDS found
24.4.2023	1725 mg/l
24.5.2023	1749 mg/l
28.6.2023	1710 mg/l
21.7.2023	1714 mg/l
14.8.2023	1780 mg/l
23.9.2023	1796 mg/l
25.10.2023	1698 mg/l
20.5.2024	1708 mg/l

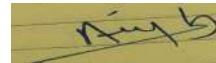
It is also submitted that log book was also being maintained in a proper manner. True copy of reports by Global Enviro Labs and copies of log book are annexed as **Annexure R-2**. True copy of other relevant documents is **Annexure R-3**.

7. It is reiterated that answering respondent is carrying out its business as per law. It is also submitted that as per Section 20 of the National Green Tribunal Act, 2010, one of the principles that the Hon'ble Tribunal is required to apply while deciding any issue before it is that of "sustainable development". It is submitted there are laws and norms which every industry in India, is liable to follow while carrying out its business, so as to mitigate the harmful effects to the maximum possible degree, which in the present case, the answering respondent is fully abiding by. It is submitted that the dyeing industry in India is competing against industries in other parts of the world like that in Bangladesh, where the labour laws and environment norms are non existent.

It is submitted that the answering respondent is not only complying with all the environmental laws, but also labour laws, and in the present globalized hyper competitive market, and any disruption, costs dearly to the answering respondent. It is also submitted that the establishment of the answering respondent is a source of employment to a number of employees.

PRAYER

On the basis of the above submissions, it is humbly prayed that answering respondent may be exempted from further action in the present matter, in the interest of justice.



Through

DEPONENT

Date: 11.9.2024

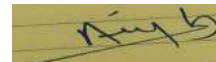
Place: New Delhi



Anuj Kumar Sharma
ADVOCATE

VERIFICATION

I, the deponent herein, do hereby verify that the contents of the above reply are true and correct to my knowledge based on records. Nothing is false therein. Verified at New Delhi on 11.9.2024.



DEPONENT

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 274/2022**

IN THE MATTER OF:

Prem Aggarwal & Ors. ... Applicants
Versus

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AFFIDAVIT

I, Anand Prakash Singh, aged about 57 years S/o Kamleshwar Singh, R/o C-15, 2401, Prateek Grand City, Siddharth Vihar, Ghaziabad, Do hereby solemnly affirm and declare as under:

1. That I am respondent no.21 in the present petition.
2. That the present reply, para 1 to 7 has been drafted by my counsel under instructions, and nothing material has been concealed therefrom.

I identified the deponent who has signed in my presence

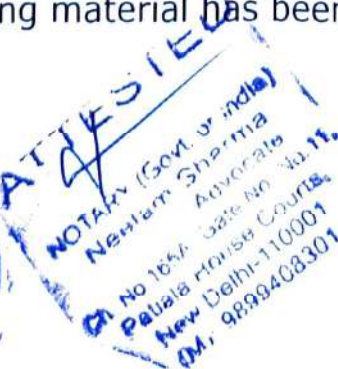
3 OCT 2024

Anand Prakash Singh
DEPONENT.

Anand Prakash Singh
D3731/200.

VERIFICATION

Verified at New Delhi on 3.10.2024, do hereby verify that the contents of my above affidavit are true and correct on the basis of records maintained in my office. No part of it is false and nothing material has been concealed therefrom.



Anand Prakash Singh
DEPONENT

3 OCT 2024



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE R-1

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC025732

VALID FROM 25/11/2021 TO 24/11/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202109000691

Name of the Owner	ANAND SINGH		
Designation पद	Authorized Signatory	Company Name कंपनी का नाम	Nandini Processors
Company Address कंपनी का पता	PLOT NO.4/27-A, SITE-IV, INDUSTRIAL AREA,SAHIBABAD	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Plot No.4/27-A, Site-IV, Sahibabad Industrial Area, Ghaziabad	Application Form Serial No.	GZBD0921NIN0212
Date of Submission	25/09/2021	Specimen Signature	
Location Particulars			
District	Ghaziabad	Block	GHAZIABAD CITY
Plot No./Khasra No.	PLOT NO.4/27-A, SITE-IV, INDUSTRIAL AREA	Municipality/Corporation	Yes
Ward No./Holding No.			SAHIBABAD GHAZIABAD
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	28/02/2013		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)		H.P. of the Pump	1.50
Type of Pump Used	Submersible	Rate of Withdrawal (m ³ /hr.)	3.00
Operational Device	Electric Motor	Date of Energization (In Case of Electric Pump)	21/06/2006
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	3.00	Maximum Allowable Running Hours Per Day:	7.00



Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :17/12/2021

Place:Ghaziabad

This certificate is electronically generated and does not require digital signature



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197605/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 04/01/2024

To,

M/s

NANDINI PROCESSORS

Plot No. 4/27-A, Site-IV, Sahibabad Industrial Area, Ghaziabad
 ,GHAZIABAD,201010

Application Id-
 23716847

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NANDINI PROCESSORS** located at Plot No. 4/27-A, Site-IV, Sahibabad Industrial Area, Ghaziabad ,GHAZIABAD,201010. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NANDINI PROCESSORS** granted for the period from 01/01/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dyeing of fabrics 200 Meter/Day	...	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	
Industrial	10 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	O&G	10 mg/l

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4	PH	6.5 - 8.5
5	TSS	100 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Baby Boiler -100 Kg/hr	Biomass/Bi o Briquettee	1	Particulate Matter	12 Meter from GL with Cyclone dust collector
2	125 KVA DG Set	Dual Fuel (HSD+PNG)	2	Sulphur Dioxide	As per EP Act, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM norms
2	2	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act; Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

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12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2028 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled/reused effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it after treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/

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uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.

- 21- The unit shall submit test report of ETP-outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera at all air/water effluent/emission generation points and connected to UPPCB control room.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall use only approved fuel as per CAQM direction no. 65.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 34- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68 and other modified directions issued time to time.
- 35- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 36- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 37- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
- 38- Unit shall achieve emission standards of PM 80 mg/Nm³ (aim for 50 mg/Nm³) as per direction no. 62 of CAQM & AA (website caqm.nic.in)

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA
Date: 2024.01.10 22:35:42 +05'30'

CEO-1

Copy to:

Regional Officer, UPPCB, Ghaziabad.

PRADEEP SHARMA Digitally signed by PRADEEP SHARMA
Date: 2024.01.10 22:36:07 +05'30'

CEO-1



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइब्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आगके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
8TH K.M. MILE STONE, INDUSTRIAL AREA, MEERUT ROAD, GHAZIABAD -201003 (U.P.)

MOBILE : +91-9810317145, +91-8826028116

E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

ANNEXURE R-2

TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS. PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P).
Sample Identification No.	:	WW-230424/002
Test Report No.	:	GEL-2304/3217
ULR Number	:	TC-718623000002811F
Date of Issue of the Report	:	28.04.2023
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	24.04.2023
Sample Condition	:	SEALED
Analysis Duration	:	24.04.2023 To 28.04.2023

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.56	-	6.5-8.5	IS:3025(part-11): 2022
2.	Total Suspended Solids	62	mg/L	100	IS:3025(part-17): 2022
3.	Total Dissolved Solids (TDS)	1725	mg/L	Not Specified	IS:3025 (Part 16): 2023
4.	Chemical Oxygen Demand	127	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	23	mg/L	30	IS:3025(part-44): 2023
6.	Oil & Grease	4	mg/L	10	IS:3025(Part-39):2021

(Checked By)
INTEKHAB KHAN (Technical Manager)



- Note: 1. The results listed refer only to the tested samples and applicable parameters.
2. The samples will be destroyed after 15 days of sampling.
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4. Subject to Ghaziabad Jurisdiction only.



END OF REPORT



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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS. PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P).
Sample Identification No.	:	WW-230524/0010
Test Report No.	:	GEL-2305/3379
ULR Number	:	TC-718623000002916F
Date of Issue of the Report	:	27.05.2023
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	24.05.2023
Sample Condition	:	SEALED
Analysis Duration	:	24.05.2023 To 27.04.2023

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.54	-	6.5-8.5	IS:3025(part-11): 2022
2.	Total Suspended Solids	72	mg/L	100	IS:3025(part-17): 2022
3.	Total Dissolved Solids (TDS)	1749	mg/L	Not Specified	IS:3025 (Part 16): 2023
4.	Chemical Oxygen Demand	156	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	25	mg/L	30	IS:3025(part-44): 2023
6.	Oil & Grease	4	mg/L	10	IS:3025(Part-39):2021

(Checked By)
INTEKHAB KHAN (Technical Manager)

SHIKHA BHATIYA
(Authorized Signatory)
Ghaziabad

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END OF REPORT



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TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS, PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P).
Sample Identification No.	:	WW-230628/006
Test Report No.	:	GEL-2307/3413
ULR Number	:	TC-718623000003016F
Date of Issue of the Report	:	01.07.2023
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	28.06.2023
Sample Condition	:	SEALED
Analysis Duration	:	28.06.2023 To 01.07.2023

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.86	-	6.5-8.5	IS:3025(part-11): 2022
2.	Total Suspended Solids	79	mg/L	100	IS:3025(part-17): 2022
3.	Total Dissolved Solids (TDS)	1710	mg/L	Not Specified	IS:3025 (Part 16): 2023
4.	Chemical Oxygen Demand	133	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	22	mg/L	30	IS:3025(part-44): 2023
6.	Oil & Grease	5	mg/L	10	IS:3025(Part-39):2021

(Checked By)
INTEKHAB KHAN (Technical Manager)

Global Enviro Laboratories
SHIKHA BHATIYA
(Authorized Signatory)

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END OF REPORT



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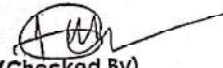
PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS. PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P.)
Sample Identification No.	:	WW-230721/0011
Test Report No.	:	GEL-2307/3497
ULR Number	:	TC-718623000003115F
Date of Issue of the Report	:	25.07.2023
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	21.07.2023
Sample Condition	:	SEALED
Analysis Duration	:	21.07.2023 To 25.07.2023

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.60	-	6.5-8.5	IS:3025(part-11): 2022
2.	Total Suspended Solids	62	mg/L	100	IS:3025(part-17): 2022
3.	Total Dissolved Solids (TDS)	1714	mg/L	Not Specified	IS:3025 (Part 16): 2023
4.	Chemical Oxygen Demand	125	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	23	mg/L	30	IS:3025(part-44): 2023
6.	Oil & Grease	3	mg/L	10	IS:3025(Part-39):2021


(Checked By)
INTEKHAB KHAN (Technical Manager)


SHIKHA BHATIYA
(Authorized Signatory)

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END OF REPORT



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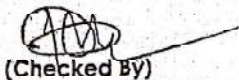
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E-mail : global_enviro@rediffmail.com, globalenvirolab@gmail.com

TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS, PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P).
Sample Identification No.	:	WW-230814/002
Test Report No.	:	GEL-2308/3442
ULR Number	:	TC-718623000003261F
Date of Issue of the Report	:	17.08.2023
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	14.08.2023
Sample Condition	:	SEALED
Analysis Duration	:	14.08.2023 To 17.08.2023

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.54	-	6.5-8.5	IS:3025(part-11):2022
2.	Total Suspended Solids	72	mg/L	100	IS:3025(part-17):2022
3.	Total Dissolved Solids (TDS)	1780	mg/L	Not Specified	IS:3025 (Part 16):2023
4.	Chemical Oxygen Demand	128	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	21	mg/L	30	IS:3025(part-44):2023
6.	Oil & Grease	4	mg/L	10	IS:3025(Part-39):2021


(Checked By)

INTEKHAB KHAN (Technical Manager)


SHIKHA BHATIYA
(Authorized Signatory)

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END OF REPORT



GLOBAL ENVIRO Laboratories

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TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS. PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P).
Sample Identification No.	:	WW-230923/005
Test Report No.	:	GEL-2309/3594
ULR Number	:	TC-718623000003314F
Date of Issue of the Report	:	26.09.2023
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	23.09.2023
Sample Condition	:	SEALED
Analysis Duration	:	23.09.2023 To 26.09.2023

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.68	-	6.5-8.5	IS:3025(part-11): 2022
2.	Total Suspended Solids	80	mg/L	100	IS:3025(part-17): 2022
3.	Total Dissolved Solids (TDS)	1796	mg/L	Not Specified	IS:3025 (Part 16): 2023
4.	Chemical Oxygen Demand	147	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	26	mg/L	30	IS:3025(part-44): 2023
6.	Oil & Grease	3.5	mg/L	10	IS:3025(Part-39):2021

(Checked By)
INTEKHAB KHAN (Technical Manager)

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END OF REPORT

Global Enviro Laboratories
SHIKHA BHATHKA
(Authorized Signatory)



GLOBAL ENVIRO Laboratories

PLOT NO. 4, KHASRA NO. 45, OPPOSITE SHREE MANAN DHAM TEMPLE,
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TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS. PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P.)
Sample Identification No.	:	WW-231025/002
Test Report No.	:	GEL-2310/3663
ULR Number	:	TC-718623000003451F
Date of Issue of the Report	:	28.10.2023
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	25.10.2023
Sample Condition	:	SEALED
Analysis Duration	:	25.10.2023 To 28.10.2023

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.41	-	6.5-8.5	IS:3025(part-11): 2022
2.	Total Suspended Solids	76	mg/L	100	IS:3025(part-17): 2022
3.	Total Dissolved Solids (TDS)	1698	mg/L	Not Specified	IS:3025 (Part 16): 2023
4.	Chemical Oxygen Demand	135	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	24	mg/L	30	IS:3025(part-44): 2023
6.	Oil & Grease	3	mg/L	10	IS:3025(Part-39):2021

(Checked By)
INTEKHAB KHAN (Technical Manager)

Global Enviro Laboratories
SHIKHA BHATIYA
(Authorized Signatory)
Ghaziabad

- Note:
1. The results listed refer only to the tested samples and applicable parameters.
 2. The samples will be destroyed after 15 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghaziabad Jurisdiction only.



END OF REPORT



GLOBAL ENVIRO Laboratories LLP

PLOT NO. 4, KHASRA NO. 45, MORTA INDUSTRIAL AREA, OPPOSITE SHREE MANAN DHAM TEMPLE, 8TH K.M. MILESTONE MEERUT ROAD, MORTA, GHAZIABAD-201003 (U.P)
 MOBILE : +91-9810317145, +91-8826028116, +91 9810828054
 E-mail : globalenvirolab@gmail.com, global_enviro@rediffmail.com, office.globalenviro@gmail.com

TEST REPORT

ISSUED TO	:	M/S. NANDINI PROCESSORS. PLOT NO. 4/27 -A, SITE- IV, INDUSTRIAL AREA, SAHIBABAD, DISTRICT - GHAZIABAD (U.P).
Sample Identification No.	:	WW-240520/002
Test Report No.	:	GEL-2405/7804
ULR Number	:	TC-718623000006516F
Date of Issue of the Report	:	24.05.2024
Sampling Method	:	IS:17614:2021
Testing Location	:	PERMANENT FACILITY
Sample Collection Date	:	20.05.2024
Type of Sample	:	EFFLUENT WATER
Sample Collected by	:	GEL STAFF
Sampling Location	:	OUTLET OF ETP
Sample Quantity	:	2.0 LTR + 1.0LTR
Sample Description	:	LIQUID
Date of Sample Receipt	:	20.05.2024
Sample Condition	:	SEALED
Analysis Duration	:	20.05.2024 To 23.05.2024

ANALYSIS RESULT

S. NO.	PARAMETER	RESULTS	UNIT	AS PER CPCB LIMIT FOR TEXTILE	TEST METHOD
1.	pH	7.64	-	6.5-8.5	IS:3025(part-11): 2022
2.	Total Suspended Solids	69	mg/L	100	IS:3025(part-17): 2022
3.	Total Dissolved Solids (TDS)	1708	mg/L	Not Specified	IS:3025 (Part 16): 2023
4.	Chemical Oxygen Demand	121	mg/L	250	IS:3025(part-58):2023
5.	Biochemical Oxygen Demand (at 27°C for 3 days)	22	mg/L	30	IS:3025(part-44): 2023
6.	Oil & Grease	3	mg/L	10	IS:3025(Part-39):2021

(Checked by)
INTEKHAB KHAN (Technical Manager)



SHIKHA BHATIA
 (Authorized Signatory)

Note: 1. The results listed refer only to the tested samples and applicable parameters.
 2. The samples will be destroyed after 15 days of sampling.
 3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
 4. Subject to Ghaziabad Jurisdiction only.




END OF REPORT

DATE	METER READING		DAILY TREATED	DAILY USE	DAILY TREATED	tube settler process	MISC USE	PH MORNING	PH AFTERNOON	PH EVENING	ENERGY METER R	ALUM (KG)	CHEMICAL USE		
	IN	OUT											LIME(KG)	PEL(KG)	
	BOREWELL														
		OUTLET													
02/05/2024	2749610	3248570	2021617	11050	6800	7107	3943	7.6	7.7	7.5	8303	11	7	0.2	
03/05/2024	2760620	3255610	2028560	10810	7040	6963	3947	7.7	7.5	7.6	20	12	6	0.2	
04/05/2024	2770612	3262580	2035610	10092	6970	7030	3062	7.6	7.7	7.5	21	11	7	0.2	
06/05/2024	2781518	3269615	2042590	10906	7035	6980	3926	7.7	7.5	7.6	20	12	6	0.2	
07/05/2024	2791617	3276532	2049610	10099	6917	7020	3079	7.5	7.6	7.7	20	11	7	0.2	
08/05/2024	2802520	3283613	2056580	10903	7081	6970	3933	7.5	7.5	7.7	21	12	6	0.2	
09/05/2024	2812670	3291517	2064490	10150	7904	7910	2240	7.7	7.6	7.5	20	11	7	0.2	
10/05/2024	2822717	3298613	2071570	10047	7096	7080	2967	7.5	7.7	7.6	21	12	6	0.2	
11/05/2024	2833570	3306640	2078610	10853	7027	7040	3813	7.7	7.6	7.7	21	11	7	0.2	
13/05/2024	2844617	3312730	2085660	11047	7050	7050	3957	7.6	7.5	7.6	20	12	6	0.2	
14/05/2024	2855590	3320480	2093717	105980	71910	72100	33880	7.5	7.6	7.7	20	11	7	0.2	
15/05/2024	2866485	3327962	2101519	105965	71952	72939	33026	7.7	7.6	7.5	20	12	6	0.2	
16/05/2024	2876532	3334670	2108670	105920	72090	73060	32860	7.6	7.5	7.7	20	11	7	0.2	
17/05/2024	2887490	3342713	2116520	105972	73098	73930	32042	7.7	7.5	7.6	20	12	6	0.2	
18/05/2024	2897565	3349670	2123490	105948	73138	73880	32068	7.5	7.6	7.7	20	11	7	0.2	
20/05/2024	2907650	3356990	2130572	105130	75877	75992	31138	7.6	7.7	7.5	20	12	6	0.2	
21/05/2024	2917810	3366615	2137670	105140	75098	73180	31960	7.5	7.5	7.7	21	11	7	0.2	
22/05/2024	2928580	3374712	2146510	105863	76099	74940	30523	7.7	7.5	7.6	21	12	6	0.2	
23/05/2024	2938672	3381690	2153625	105102	76050	75015	30037	7.5	7.7	7.7	20	11	7	0.2	
24/05/2024	2948710	3388590	2160614	104093	75860	74954	29139	7.5	7.6	7.7	20	12	6	0.2	
25/05/2024	2959640	3396610	2168590	104050	76130	74863	29187	7.7	7.5	7.6	20	11	7	0.2	
27/05/2024	2968526	3403713	2185670	103041	76151	84151	18990	7.5	7.7	7.7	21	12	6	0.2	
28/05/2024	2980610	3410615	2192575	104078	75945	83905	20173	7.7	7.5	7.6					

For NAME OF PROCESSORS

 Proprietor

DATE	METER READING		reading tube sattle INLET	DAILY TREATED USE	DAILY USE	MISC USE	PH MORNING	PH AFTERNOON	PH EVENING	ENERGY METER R	ALUM (KG)	CHEMICAL USE	
	IN BOREWELL	OUT OUTLET										LIME(KG0)	PEL(KG)
01/04/2024	2478470	3055609	1829512	7992	10560	7897	7.7	7.6	7.5	7775	12	7	0.2
02/04/2024	2488510	3062530	1836540	6921	10640	7028	7.5	7.7	7.6	21	11	6	0.2
03/04/2024	2498670	3073510	1845330	10980	10980	7990	7.7	7.5	7.6	21	12	7	0.2
04/04/2024	2508710	3084717	1852690	8207	10040	8160	7.6	7.7	7.5	21	11	6	0.2
05/04/2024	2518610	3088670	1860490	6953	9900	7800	7.7	7.5	7.6	22	12	7	0.2
06/04/2024	2528570	3095580	1868515	6910	9960	8025	7.5	7.6	7.7	22	11	6	0.2
08/04/2024	2538610	3103628	1876490	8048	10040	7975	7.7	7.5	7.6	20	12	7	0.2
09/04/2024	2548570	3111575	1883510	7947	9960	7020	7.6	7.7	7.5	20	11	7	0.2
10/04/2024	2560490	3118610	1890625	7035	11920	7115	7.7	7.5	7.6	21	12	6	0.2
11/04/2024	2570512	3125580	1897580	6970	10022	6955	7.6	7.7	7.5	21	11	7	0.2
12/04/2024	2581530	3132612	1904610	7032	11016	7030	7.7	7.5	7.6	21	12	6	0.2
13/04/2024	2591609	3139710	1911570	7098	10079	6960	7.6	7.6	7.5	22	11	7	0.2
15/04/2024	2602580	3147460	1918512	7042	10971	7042	7.7	7.5	7.6	21	11	6	0.2
16/04/2024	2612670	3154520	1925590	7060	10930	6978	7.5	7.6	7.7	20	12	6	0.2
17/04/2024	2622773	3161609	1932610	7089	10043	7105	7.7	7.5	7.6	21	12	6	0.2
18/04/2024	2633517	3168572	1939715	6963	10904	7105	7.5	7.6	7.7	22	11	7	0.2
19/04/2024	2643610	3175680	1946510	7108	10933	6795	7.7	7.5	7.6	21	12	6	0.2
20/04/2024	2654570	3183590	1954610	7910	10960	8100	7.5	7.6	7.7	21	11	7	0.2
22/04/2024	2665490	3191518	1962580	7928	10920	7970	7.7	7.5	7.6	22	12	6	0.2
23/04/2024	2675517	3198610	1969490	7092	10027	6910	7.7	7.7	7.5	21	11	7	0.2
24/04/2024	2685610	3205490	1976540	6880	10093	7050	7.7	7.6	7.7	22	12	6	0.2
25/04/2024	2695570	3212520	1983610	7030	9960	7070	7.7	7.5	7.6	21	11	7	0.2
27/04/2024	2717512	3227680	1998610	15160	21942	15000	6942	7.7	7.6	22	12	6	0.2
29/04/2024	2728490	3234575	2007318	6895	10978	6708	7.6	7.7	7.5	21	11	7	0.2
30/04/2024	2738560	3241670	2014510	7095	10070	7192	7.7	7.5	7.6	21	12	6	0.2
										8303			

FOR HANDEL...ESSORS

 Proprietor

DATE	METER READING		reading tube sattler INLET	DAILY USE	DAILY TREATED	tube sattler process	MISC USE	PH MORNING	PH AFTERNOON	PH EVENING	ENERGY METER R	ALUM (KG)	CHEMICAL USE	
	IN	OUT											LIME(KG0)	PEL(KG)
											7293			
01/03/2024	2225470	2878520	1651516	9930	7030	6946	2984	7.5	7.6	7.7	19	11	6	0.2
02/03/2024	2235530	2885470	1658610	10060	6950	7094	2966	7.6	7.7	7.5	20	12	7	0.2
03/03/2024	2245480	2892605	1665470	9950	7135	6860	3090	7.7	7.5	7.6	20	11	6	0.2
05/03/2023	2256390	2899465	1672520	9910	6850	7050	3000	7.6	7.7	7.5	20	12	7	0.2
06/03/2024	2265485	2906570	1679610	10095	7105	7090	3005	7.7	7.5	7.6	20	11	6	0.2
07/03/2024	2276510	2913510	1686470	11025	6940	6860	4165	7.5	7.6	7.7	18	12	7	0.2
08/03/2024	2286490	2920635	1693520	9980	7125	7050	2930	7.7	7.5	7.6	20	12	7	0.2
09/03/2024	2297540	2927570	1700480	11050	6935	6960	4090	7.6	7.7	7.5	18	12	7	0.2
11/03/2024	2303470	2934490	1707512	5930	6920	7032	-1102	7.5	7.6	7.7	20	11	6	0.2
12/03/2024	2313512	2941510	1714480	10042	7020	6968	3074	7.6	7.5	7.7	8	12	7	0.2
13/03/2024	2324615	2948613	1721530	11103	7103	7050	4053	7.7	7.6	7.7	16	11	6	0.2
14/03/2024	2331520	2955540	1728610	5905	6927	7080	-175	7.5	7.7	7.6	20	12	7	0.2
15/03/2024	2341610	2962670	1735570	10090	7130	6960	3130	7.7	7.6	7.5	20	11	6	0.2
16/03/2024	2352535	2969598	1742614	10925	6928	7044	3881	7.5	7.7	7.6	21	11	6	0.2
18/03/2024	2362625	2976412	1749255	10090	6814	6641	3449	7.7	7.5	7.7	20	12	7	0.2
19/03/2024	2373570	2983591	1756490	10945	7179	7235	3710	7.5	7.6	7.7	21	11	6	0.2
20/03/2024	2383685	2990610	1763520	10115	7019	7030	3085	7.6	7.7	7.5	20	12	7	0.2
21/03/2024	2394570	2998518	1771610	10885	7908	8090	2795	7.5	7.6	7.7	20	11	6	0.2
22/03/2024	2406610	3005620	1778512	12040	7102	6902	5138	7.6	7.7	7.6	20	12	7	0.2
23/03/2024	2416560	3012570	1785520	9950	6950	7008	2942	7.5	7.5	7.7	20	11	6	0.2
26/03/2024	2426570	3019490	1792520	10010	6920	7000	3010	7.6	7.5	7.7	20	12	7	0.2
27/03/2024	2436612	3026530	1800490	10042	7040	7970	2072	7.7	7.5	7.6	21	11	6	0.2
28/03/2024	2446520	3033490	1807515	9908	6960	7025	2883	7.5	7.6	7.7	20	12	7	0.2
29/03/2024	2457490	3040518	1814526	10970	7028	7011	3959	7.7	7.6	7.5	20	11	6	0.2
30/03/2024	2467510	3047617	1821615	10020	7099	7089	2931	7.5	7.7	7.6	20	11	6	0.2
												7775		

Proprietor



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 4/10712 /C-1/जी-456/का0ब0नो0/2024

Date: 13-5-24

ANNEXURE R-3 पंजीकृत

सेवा में,

मैसर्स नन्दिनी प्रोसेसर्स,
प्लॉट नं0-4/27, साईट-4,
साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद।
मो0नं0-9810047458।

यह कि उद्योग मैसर्स नन्दिनी प्रोसेसर्स, प्लॉट नं0-4/27, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद द्वारा कच्चे माल के रूप में फैंड्रिक, डाइज, कलर/केमिकल आदि का प्रयोग कर डाइंग एवं वाशिंग का कार्य हेतु उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि उद्योग का केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित समिति के माध्यम से दिनांक 09.08.2023 को निरीक्षण किया गया। उक्त निरीक्षण में उद्योग द्वारा स्थापित ई0टी0पी0 का रखरखाव समूचित रूप से न किये जाने एवं ई0टी0पी0 आउटलेट से एकत्रित शोधित उत्प्रवाह के प्रचालकों में टी0डी0एस0 की मात्रा 2228 मि0ग्रा0 प्रति लीटर पाया गया जोकि पर्यावरण (संरक्षण) अधिनियम 1986 के अन्तर्गत निर्धारित मानक क्रमशः टी0डी0एस0 की मात्रा 2100 मि0ग्रा0 प्रति लीटर के अनुरूप नहीं है। निरीक्षण के समय ई0टी0पी0 की लॉगबुक भी मेंटेन नहीं पाई गई। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अपनी आख्या में उद्योग के सम्बन्ध में नॉन-कम्प्लायंस की टिप्पणी की गई है।

यह कि उद्योग मैसर्स नन्दिनी प्रोसेसर्स, प्लॉट नं0-4/27, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय कृत्य है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव के दृष्टिगत जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स नन्दिनी प्रोसेसर्स, प्लॉट नं0-4/27, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग मैसर्स नन्दिनी प्रोसेसर्स, प्लॉट नं0-4/27, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
2. यह कि क्यों न उद्योग मैसर्स नन्दिनी प्रोसेसर्स, प्लॉट नं0-4/27, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

.....2/-

टी0सी0-12वीं, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
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ई-मेल : info@uppcb.com | website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com | website: www.uppcb.com

-2-

यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत उद्योग मैसर्स नन्दिनी प्रोसेसर्स, प्लॉट नं०-4/27, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद के विरुद्ध मा० एन०जी०टी० के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाइन के आधार पर रू० 15000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये। जिसका सूत्र निम्नवत् है—
 $EC=PI \times N \times R \times S \times L = 80 \times 1 \times 250 \times 0.5 \times 1.5 = 15000/-$ प्रति दिन

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

संलग्नक:-सी०पी०सी०बी० से प्राप्त निरीक्षण आख्या मय विश्लेषण आख्या की छायाप्रति।
सक्षम अधिकारी की अनुमति से निर्गत


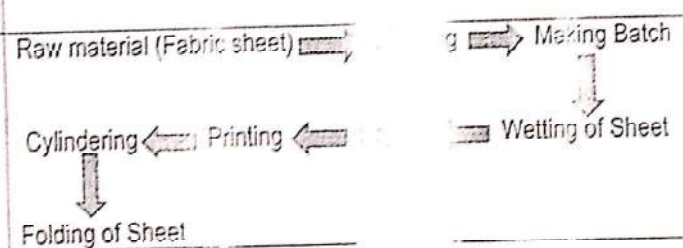
(विवेक राय)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार डिफाल्ट अवधि हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर आख्या स्पष्ट संस्तुति सहित 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

		INDUSTRY INSPECTION REPORT
General Information & Operational Details		Date of inspection: 09.08.2023
1.	Unit Code	Y-122
2.	Name & complete Address:	Nandni Processors, 4/27, Sahibabad Ind. Area, Ghaziabad, U.P.
3.	Geographical Coordinates (Latitude and Longitude) in Decimal	N: 28.650597 E: 77.322122
4.	Name of the occupier/ contact person(s) with designation: a) Telephone/Mobile(s) b) E-mail ID(s)	Sh. Anand Prakash Singh (Prop) Mobile: 9810047458 Email Id: nandni_processors@in
5.	Date/year of commissioning	2008
6.	Name of SPCBs Regional Office	UPPCB, Ghaziabad
7.	Operational Status of the unit	Operational
8.	Operational Schedule	08 Operation hours per day Approximately 300 Number of working days per year
9.	Approximate Distance (Km) from River Ganga / or its tributary (specify name of the tributary) (measure via Google map)	River Yamuna approximately 60 Km
10.	Manufacturing process flow chart for each product (Flowchart to be attached)	
11.	CGWA NOC status	Validity of NOC (Valid copy 1 attached)
	NOC from CGWA as a permission to abstract groundwater	Valid up to 2026 (Copy attached Annexur-1)
12.	Consent Status	Validity of Consent (Valid copies 1 attached)
	Consent to Operate issued under Water Act, 1974 by SPCB (copy to be attached)	Valid up to 2023 (Copy attached Annexur-2)
	Consent to Operate issued under Air Act, 1981 by SPCB (copy to be attached)	Valid up to 2023 (Copy attached Annexur-3)
	Authorization for Hazardous Waste Disposal issued under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 by SPCB (copy to be attached)	Valid up to 2025 (Copy attached Annexur-4)

E E (C-1)

16/1/24
(E/P)

100
9/9/21

13.	List of all products and By-products List of all processes and By-products	i. <u>TOTAL Permitted production (As per consent):</u> 200 mc fabric per day on job work ii. <u>ACTUAL TOTAL production (during the inspection):</u> 162.91-meter fabric per day (based on data provided for the month of May, June, July, August-2023) (Annexure-9)												
14.	Type of processes involved (such as electroplating, assembly of automobile parts/ etc)	<u>Textile</u> (Engaged in dyeing and washing of fabric)												
RAW WATER SUPPLY														
15.	Source(s) of water supply In case of Taps/Wells/ Borewells/ etc. (List through logbooks to be attached)	NA NA (Yes/No) Logbooks to be												
15.	In case of Tubewell, Logbook attached (List through logbooks to be attached)	Whether flow meter with totalizer installed at borewell line: Yes No. of Borewell(s) found in the unit premises having flow meter with totalizer installed: 01 <u>Type of Flowmeter:</u> digital Instantaneous Reading: 2.0 m ³ /hr Totalizer Reading: 600.971 m ³												
16.	Average consumption (KLD) of Water (based on abstract) Water consumption during the inspection (KLD) Water Consumption per MT of product	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 30%;">Production process, Washing, etc.</th> <th style="width: 20%;">Domestic</th> <th style="width: 20%;">Others (specify)</th> </tr> </thead> <tbody> <tr> <td>8.38 KLD (Annexure-9)</td> <td>1.50</td> <td>NA</td> </tr> <tr> <td>NA</td> <td>NA</td> <td>NA</td> </tr> <tr> <td>Specific water consumption couldn't be measured as the production provided in meter units</td> <td>NA</td> <td>NA</td> </tr> </tbody> </table>	Production process, Washing, etc.	Domestic	Others (specify)	8.38 KLD (Annexure-9)	1.50	NA	NA	NA	NA	Specific water consumption couldn't be measured as the production provided in meter units	NA	NA
Production process, Washing, etc.	Domestic	Others (specify)												
8.38 KLD (Annexure-9)	1.50	NA												
NA	NA	NA												
Specific water consumption couldn't be measured as the production provided in meter units	NA	NA												
EFFLUENT TREATMENT PLANT														
17.	Status of ETP Sample collection during inspection Type of sampling Designed capacity (ETP/PETP (in KLD)) Names of treatment units (flowchart attached)	Installed: Yes Operational Yes Grab 10 KLD Collection tank → Chemical dosing tank → Tube settler → Feed tank → Dual media filter → Activated carbon filter (Flow chart attached as Annexur-5)												

	Also, mention name of operational treatment units			
	Dimensions of treatment units	Not Provided		
	Processes from where wastewater streams reaching ETP/ PETP	Dyeing and washing process		
	Type of treatment process	Physico-chemical		
18.	Name of chemical(s) consumed in ETP/ PETP and their quantity (in Kg/day)	As per data provided from 19.08.2023 to 10.08.2023: Alum: 11.33 kg/day Lime: 6.41 kg/day Poly: 0.20 kg/day		
19.	System of chemical mixing for solution preparation (Manual/ Mixer)	Air mixer		
20.	System of Chemical dosing (Manual/ Mechanical through pumps)	Manual		
ETP/ PETP INLET				
	Flow meter with totalizer installed at ETP/ PETP inlet	Yes		
	<u>Logbook maintained: (Yes/No) (Last three months' logbooks to be attached)</u>	<u>Type of Flowmeter:</u> mechanical/ digital/ electromagnetic/ ultrasonic etc. Instantaneous flow rate Reading: 100 m ³ /hr Totalizer Reading: 489.964 m ³		
		Production processes	Domestic uses	Others (specify)
21.	Average Effluent Generation (KLD) (based on logbook of ETP/ PETP inlet)	6.88 KLD (Annexure-7)		NA
	Effluent Generation during the inspection (KLD)	NA		NA
	Effluent Generation in KL/ MT of product	Specific effluent generation couldn't be measured as the production provided in meter units		NA
ETP/ PETP OUTLET				
	Flow meter with totalizer installed at ETP/ PETP outlet	Yes		
	<u>Logbook maintained: (Yes/No) (Last three months' logbooks to be attached)</u>	<u>Type of Flowmeter:</u> digital Instantaneous flow rate Reading: 100 m ³ /hr Totalizer Reading: 1709.505 m ³		
		Production processes	Domestic uses	Others (specify)
22.	Average Effluent Discharge (KLD) (based on logbook of ETP/ PETP outlet)	6.85 KLD (Annexure-7)		NA
	Effluent Discharge during the inspection (KLD)	NA		NA

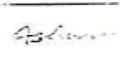
	Effluent discharge in KLD/MT of product	Specific effluent discharge couldn't be measured as the production provided in meter units	NA	NA
TREATED EFFLUENT RECYCLED				
23.	Flow meter installed for recirculation	No		
	Flow meter installed for totalizer	Type of Flowmeter: NA Instantaneous flow rate Reading: NA Totalizer Reading: NA		
	Logbook maintained	Not Applicable		
		Production processes	Domestic uses	Others (specify)
	Average quantity of Recycled (KLD) (based on flow of Recirculated water)	Not Applicable		
	Water Recycled during the inspection (KLD)			
	Water Recycled in MT of product			
24.	Whether Zero Liquid Discharge achieved If Yes, explain ZLD condition with Consent Order issued under Water Act	No		
TREATED EFFLUENT DISCHARGED				
25.	a) No. of effluent outlets	01		
	b) Actual no. of outlets observed during inspection			
	Whether effluent pass through multiple Outlets observed (Photographs of bypassed effluent sample to be attached along with analysis report)	No		
	Mode of discharge from the unit premises	Open channel (lined)		
	Ultimate disposal point	Local Drain		
	Tracked in which river/ Ganga or its tributary/ name of drains/ intermedium	River Yamuna (approximately 12 km)		
26.	Sewage treatment section			
	Quantity of sewage generated (KLD)	NA		
	STP status	Installed (Yes/No) : No Operational (Yes/No) : NA		
	Flow meter installed at inlet/outlet of STP			
	Quantity of treated sewage (KLD) (to be calculated from STP inlet logbook)	Not Applicable		
	Quantity of recycled treated sewage (KLD) (last three months)	In production	Others	
		Not Applicable		

	Quantity of treated sewage discharged (KLD) (to be calculated from ETP outlet logbook)-		Not App.
	Mode of discharge	Through septic tank	
27.	OCEMS STATUS AND DETAILS		
28.	Whether installed or not	No	
	Whether connected to CPCB server		
	Parameters displayed on OCEMS		
	URL, Password and login ID		
	Frequency of calibration		
	Last date of calibration		Not App.
	Next due date of calibration		
	Location of OCEMS (In-line/ On-line)		
Instantaneous values shown on OCEMS during inspection			
29.	AIR POLLUTION – EMISSION SOURCES & CONTROL		
	Sources of air pollution	Chimney Details	APC Equipments
	Baby boiler	As per EPA 1986	Stipulated - Provided Dust collector
	Details of D.G Set: 01		Capacity 125 KVA Exhaust pipe (m) As per EPA 1986
	Fuel Consumption	Type of fuel PNG gas	Consumption Provided
30.	SOLID WASTE & SLUDGE MANAGEMENT		
	Solid waste generated in the unit:	Production Process waste – NA ETP Chemical Sludge – Yes Raw material residues- NA Used oil – NA Others (if any) – NA	
	ETP Sludge Dewatering system	Sludge drying beds	
	Total Solid waste generated (in Kg/month)	ETP sludge: 140.50 kg as per Form-10 dated 14.12.2022 Paint sludge: 60 kg as per Form-10 dated 16.08.2023 (Annexure-8)	
	Whether Logbook for Solid Waste generated maintained? (Last three months' logbooks to be attached)	Yes (Annexure-8)	
	Average Quantity of Solid generated (in Kg/day) (based on logbook)	Only Form-10 dated 14.12.2022 (separate log book not maintain)	08.2023 will be available
	Mode of Hazardous waste disposal	TSDF Site	
	If Disposal through TSDF site: (Last four Form- 10 to be attached)	Yes (Annexure-8)	
	Whether Logbook for Solid Waste Disposed maintained?	Yes (Annexure-8)	

	Plant Details	Documents to be attached			
ENVIRONMENTAL LAB					
31.	Availability of Environmental Lab	No			
	Availability of instruments				
	Staff employed	02			
ELECTRICITY CONSUMPTION IN ETP					
32.	Whether meter installed	Yes			
	Average consumption (in KWh/day)	Av. 23.36 units per day (Annexure-2)			
	Instantaneous reading during inspection	9021.255 KWh			
COMPLIANCE STATUS (Complying / Non-complying)					
33.	As per discharge norms	Non-complying w.r.t. TDS			
	As per effluent standards	Non-complying w.r.t. TDS			
34.	Effluent quality report	Quality of discharged effluent (for all parameters as notified for the UNIT under Environmental Protection) Rules, 1986/ required as per Consents) CPC B attached at Annexure-10			
	Parameter	ETP Inlet (Raw)	ETP outlet (Treated)	Discharge Norms as per E(P) Rules, 1986	Compliance w.r.t. consent/notified standards
	pH	9.0	8.1	6.5-8.5	Complying
	COD (mg/l)	449	47	250	Complying
	BOD (mg/l)	129	66	30	Complying
	TSS (mg/l)	104	BDL	100	Complying
	TDS (mg/l)	4108	2228	2100	Non-Complying
	Ammonia Nitrogen (mg/l)	ND	03	50	Complying
	Oil & Grease (mg/l)	ND	BDL	10	Complying
	Colour (mg/l)	08	BDL<05	150	Complying
	SAF (mg/l)	ND	6.7	26	Complying
	Total Chlorine (mg/l)	ND	BDL	2.0	Complying
	Sulphide (mg/l)	ND	BDL<01	2.0	Complying
	Phenolic Compounds (mg/l)	ND	BDL<0.1	1.0	Complying
35.	By-pass	None	Report No		
36.	Specific Observations:				
	<ol style="list-style-type: none"> The unit was operational during inspection on August 09th, 2023. The unit has valid Consent to Operate under Section-25/26 of the Water (Prevention and control of Pollution) Act, 1971 and under Section 21/22 of the Air (Prevention and control of Pollution) Act, 1986, both valid up to 31.12.2023. This Consent is valid for dyeing and washing of the approved capacity of 200 MT fabric per day on job work. The unit has not observed any bypass of effluent from the unit during the visit. The unit has dug bore-wells to meet the requirement of fresh water for dyeing and washing of fabric and domestic usage. The unit has obtained No Objection Certificate (NOC) (Registration No: 				

	<p>202109000691) granted from Uttar Pradesh Ground Water Department up to 24.11.2026.</p> <ol style="list-style-type: none"> The unit has installed digital flow-meters at inlet and outlet of ETP. The unit has provided Effluent Treatment Plant (ETP) facility, consisting of → Equalization tank → Reaction tank → Tube settler → Sand filter. The concerned details viz. capacity of effluent treatment and flow rate are not provided. The unit has used ground water to prepare lime, alum and polyacrylamide in the effluent. The unit has maintained daily record of effluent generation, discharge and chemicals consumed in ETP operation (Annexure-7). The unit has also maintained records of dyeing and washing of the fabric, however, the data was not provided. Hence, specific fresh water consumption and specific effluent discharge data is not available. The unit has provided Form-10 (Manifest for hazardous and other wastes) dated 14.08.2022 and Form-10 dated 16.08.2023 (Annexure-8), which support the claim of periodic disposal of waste to TSDF (BOWMC). The unit has not installed Online Continuous Effluent Monitoring System (OCEMS) at the outlet of the ETP. The unit has provided third party analysis report of samples collected from ETP inlet and outlet (Annexure-6). From analysis report of ETP outlet it was found that the treated water is non-compliant w.r.t. TDS (2228 against norms 2100 mg/l). Compliance status w.r.t. ETP discharge norms: Non-compliance 	<p>(PGWD), which is valid as bore-well. Lack of Bar screen chamber and Carbon filter. However, details of chemicals used for chemical dosing in ETP are not provided. Monthly production data and meter readings of fabric are not being maintained. Form-10 dated 14.08.2022 and Form-10 dated 16.08.2023 of ETP sludge through TSDF (BOWMC) at the outlet of ETP inlet and outlet. Non-compliance w.r.t. TDS</p>
<p>37.</p>	<p>Specific Recommendations/Suggestions:</p> <ol style="list-style-type: none"> It is recommended that the unit shall utilize treated effluent instead of ground water for preparing chemicals. The unit shall provide OCEMS at ETP outlet to monitor the characteristics of treated effluent. Unit should comply with the consented discharge standard norms. The waste water should be treated properly to achieve discharge in drain. Unit should not discharge any effluent without proper treatment. 	<p>preparation of chemicals. Characteristics of treated effluent. in drain.</p>

INSPECTION TEAM

S.No.	Name of the inspecting officers	Designation	Signature
1	Dr. Abhas Kumar Maharana	Scientist-B	
2	Mr. Ashwani K. Singh	Research Associate-II	

Photographs

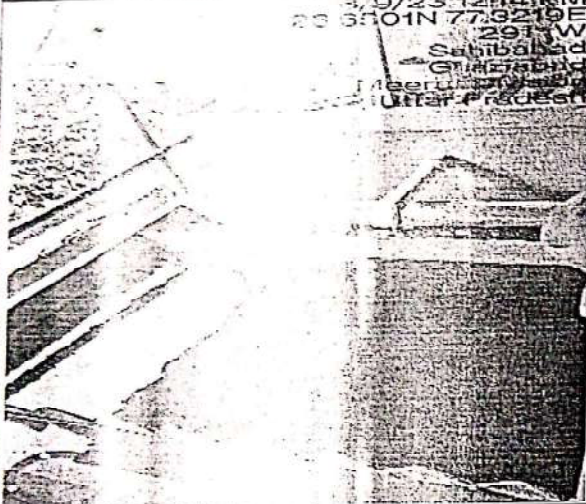
Pic.-01. Main gate of the plant



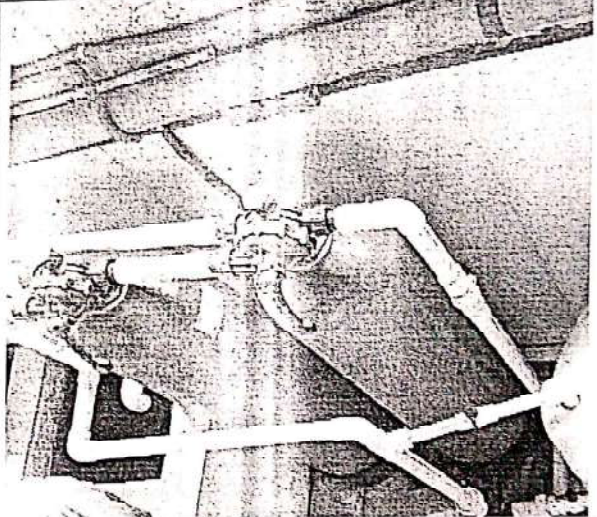
Pic.-02. Dosing tank of Lime, Alum, Poly



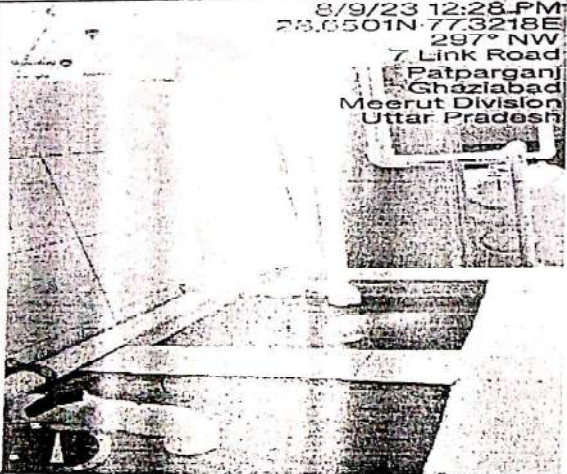
Pic.-03. Tube settler



Pic.-04. Sand filter and activated carbon filter



Pic.-05. Sludge drying bed



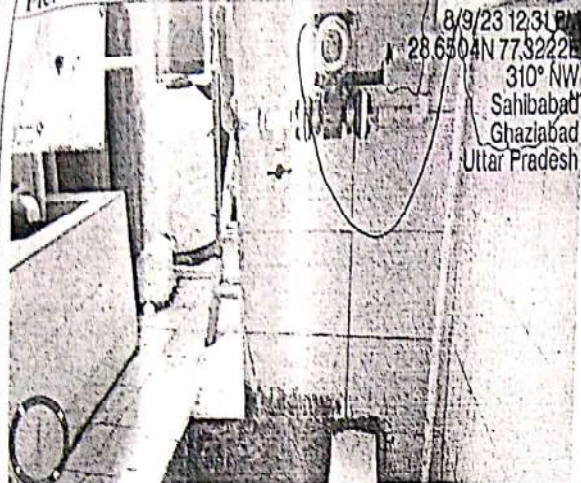
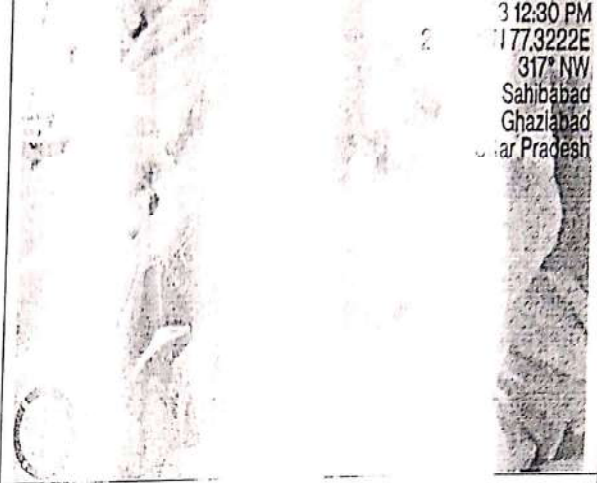
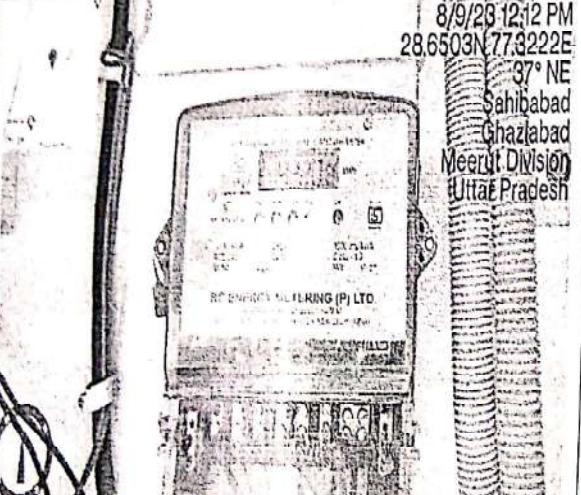
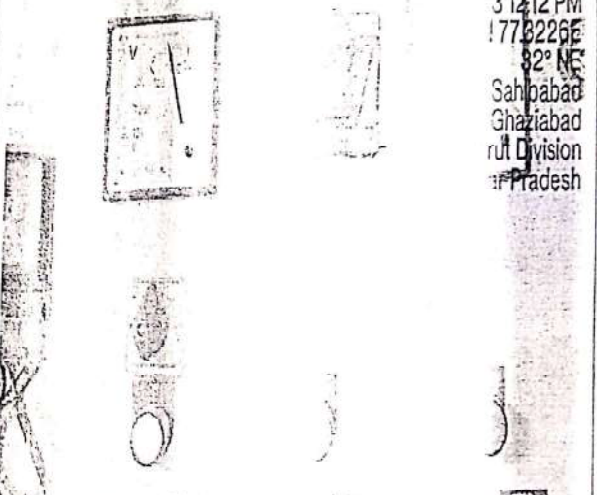
Pic.-06. Flow meter at ETP inlet



8/9/23 12:14 PM
28.6501N 77.3219E
297° W
Sahibabad
Ghaziabad
Meerut Division
Uttar Pradesh

8/9/23 12:28 PM
28.6501N 77.3218E
297° NW
7 Link Road
Patparganj
Ghaziabad
Meerut Division
Uttar Pradesh

8/9/23 12:14 PM
28.6502N 77.3219E
322° NW
Sahibabad
Ghaziabad
Meerut Division
Uttar Pradesh

<p>Pic.-07. Flow meter at ETP outlet</p>  <p>8/9/23 12:31 PM 28.6504N 77.3222E 310° NW Sahibabad Ghaziabad Uttar Pradesh</p>	<p>Pic.-08. Flow meter well</p>  <p>3 12:30 PM 28.6504N 77.3222E 317° NW Sahibabad Ghaziabad Uttar Pradesh</p>
<p>Pic.-09. Energy meter for ETP</p>  <p>8/9/23 12:12 PM 28.6503N 77.3222E 37° NE Sahibabad Ghaziabad Meerut Division Uttar Pradesh</p>	<p>Pic.-10. Electricity meter</p>  <p>5 12:12 PM 28.6503N 77.3222E 32° NE Sahibabad Ghaziabad Meerut Division Uttar Pradesh</p>

FORM-1 (Notice of intention to have sample analysed)



FORM I

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To: Mudini Processors
4/27A IA Site 4,
Sahibabad

Take this notice that it is intended to have analyzed the samples of E.T.P. Inlet/outlet

..... which has been taken today, the
day of 09/08/2023 from M/S Mudini Processors,
Plot no. 4/27A IA, Site 4, Sahibabad.

(Name and designation of the person who takes the sample).

Dr. ABHAS KUMAR MAHARANA, Scientist-B, CPCB
Dr. Ashwani Kumar Singh, Sr. RA, CPCB

Locations of the place where the sample were taken. Total sample :- 06
(Sealed)

- 1. Inlet :- 01
- 2. Outlet :- 05

PROCESSORS

(Handwritten signature)

(Duplicate samples duly sealed were given to the unit)

(SEAL)

DATE

Signature:

(Handwritten signature)

Name: Dr. Abhas K. Maharana.

Designation: Scientist-B



Nandini Processors

4/27 A, SITE -IV, Sahibabad Industrial Area,
Ghaziabad (U. P.)

Ref.....

Date.....

27/05/2024

सेवा में,

मुख्य पर्यावरण अधिकारी

(बृत्त - एक)

उ० प्र० प्रदूषण नियंत्रण बोर्ड

लखनऊ।

विषय: कारण बताओ नोटिस के निक्षेप के सम्बन्ध में।

महोदय,

कृपया अपने पत्र संख्या H-10712/C-1/जी-458/का.ब.नो./2024, दिनांक 13/05/2024 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में आप को अवगत कराना है कि :-

1. केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित थर्ड पार्टी द्वारा हमारी इकाई का निरीक्षण दिनांक 09.08.2023 को किया गया। निरीक्षण के समय हमारी इकाई कार्यरत थी और इकाई में स्थापित उत्प्रावह शुद्धिकरण संयंत्र का संचालन किया जा रहा था परन्तु ETP OPERATOR के लापरवाही के कारण उत्प्रावह का शुद्धिकरण सुचारु रूप से नहीं हो पा रहा था।

इकाई प्रबंधन द्वारा तत्काल ETP OPERATOR को ट्रेनिंग दिलाया गया एवं ETP का रख रखाव सही कर के निस्तारित शुद्धिकृत उत्प्रावह के नमूने का विश्लेषण मान्यता प्राप्त प्रयोगशाला से दिनांक 14.08.2023 को कराया गया जिसका रिपोर्ट दिनांक 17.08.2023 को मिला, जो कि बोर्ड मानकों के अनुरूप पाया गया। (जिसकी छायाप्रति आप के अवलोकनार्थ सादर संलग्न है।)

2. इकाई प्रबंधन द्वारा उत्प्रावह शुद्धिकरण संयंत्र में खपत होने वाले CHEMICALS का Log Book मेन्टेन किया जा रहा है तथा थर्ड पार्टी टीम को भी Log Book की छायाप्रति उपलब्ध कराया गया था। (पिछले तीन महीने की Log Book की छायाप्रति आप के अवलोकनार्थ सादर संलग्न है।)

अग्रतर आप को यह भी अवगत करना है की इकाई द्वारा निस्तारित शुद्धिकृत उत्प्रावह का प्रत्येक माह मान्यता प्राप्त प्रयोगशाला से विश्लेषण कराया जाता है जो कि बोर्ड मानकों के अनुरूप है (जिसकी छायाप्रति आप के अवलोकनार्थ सादर संलग्न है।)

इकाई द्वारा पर्यावरण संरक्षण अधिनियम 1986 का पूर्णतः अनुपालन किया जा रहा है।

अतः आप श्रीमान जी से सविनय निवेदन है कि हमारी इकाई के विरुद्ध जारी कारण बताओ नोटिस को निक्षेप करने कि कृपा करें।

हम आप के सदैव आभारी रहेंगे।

सधन्यवाद।

भवदीय
कृते नंदिनी प्रोसेसरस

(प्राधिकृत हस्ताक्षर कर्ता)

सलग्नक : उपरोक्तानुसार।

प्रतिलिपि : क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, वसुंधरा, गाज़ियाबाद।





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पंजीकृत

Ref No- H16151 /C-1/जल/जी-456/का0ब0नो0-निक्षेप/2024

Date: 23/08/24

सेवा में,

मैसर्स नन्दनी प्रोसेसर्स,
प्लॉट सं0-4/27ए, साईट-4,
साहिबाबाद आद्योगिक क्षेत्र,
गाजियाबाद। (मो0नं0-9810047458)

विषय:- उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत जारी कारण बताओ नोटिस दिनांक 13.05.2024 को सशर्त निस्तारित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच 10712/सी-1/जी-456/का0ब0नो0/2024 दिनांक 13.05.2024 का संदर्भ लेने का कष्ट करें, जिसके माध्यम से उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया था, जिसके क्रम में इकाई द्वारा अपना प्रत्यावेदन दिनांक 27.05.2024 को प्राप्त कराया गया। क्षेत्रीय कार्यालय से प्राप्त आख्या एवम् संस्तुति दिनांक 08.08.2024 के आधार पर सम्यक विचारोपरान्त उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत पत्र संख्या एच 10712/सी-1/जी-456/का0ब0नो0/2024 दिनांक 13.05.2024 के द्वारा जारी कारण बताओ नोटिस को सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त निम्न शर्तों के साथ निस्तारित किया जाता है:-

1. इकाई द्वारा राज्य बोर्ड से निर्गत सशर्त सहमति जल एवं वायु की अनुपालन आख्या नियमानुसार प्रेषित करना सुनिश्चित करें।
2. इकाई द्वारा जल प्रदूषण नियंत्रण व्यवस्था का सुचारु संचालन एवं रख-रखाव उचित प्रकार से सुनिश्चित किया जाये।
3. ई0टी0पी0 आउटलेट की राज्य बोर्ड की प्रयोगशाला से भुगतान पद्धति के आधार पर विश्लेषण कराकर आख्या प्रत्येक 01 माह में राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित किया जाये।
4. मा0 उच्चतम न्यायालय/मा0 उच्च न्यायालय/गा0 एन0जी0टी0/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ सी0ए0क्यू0एम0 द्वारा समय-समय पर पारित आदेशों का उद्योग द्वारा अनुपालन सुनिश्चित किया जाये।
5. टैक्सटाइल चार्टर के अनुपालन के सम्बन्ध में बोर्ड मुख्यालय के पत्रांक-एच 35390/सी-7/नोडल टैक्सटाइल-102/19, दिनांक 01.05.2019 द्वारा जारी निर्देशों का अनुपालन सुनिश्चित किया जाये।
6. उद्योग पर रू0 75,000/- (रू0 पचहत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा निर्देशित किया जाता है कि धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL:https://erp.eshiksa.net /DirectFeesv3/ UPPCB) के माध्यम से Dedicated Account में कारण बताओ नोटिस के निस्तारण की तिथि से 01 माह के अन्दर जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विशिष्ट सूचना का चयन करें।

(1) Nature of Pollution/प्रदूषण की प्रकृति

Water Pollution

(2) Regional Office/क्षेत्रीय कार्यालय

Ghaziabad

(3) EC imposed in compliance/अनुपालन में ई0सी0 लगाया गया

UPPCB

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित :-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुये आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1



REGIONAL LABORATORY GHAZIABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
 2 L.N.S. Sector-16, Vasundhra, Post-Prabhalud Garhi, Ghaziabad



TEST REPORT: WASTE WATER LABORATORY

Date: 08/07/2024

Ref No: 26613626/Ghaziabad/2024

1- Name of Industry: NANDINI PROCESSORS, Plot No. 4/27-A, Site-IV, Sahibabad Industrial Area, Ghaziabad, GHAZIABAD, 201010

2- Address of Industry: Plot No. 4/27-A, Site-IV, Sahibabad Industrial Area, Ghaziabad, GHAZIABAD, 201010

3- District: Ghaziabad

4- Description about sampling point: Final outlet of ETP

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Dhurv Dev Verma LA & N.K Pandey A.E.E

7- Colour and Odour: Colourless Odourless

8- Quantity and Packing: 2 litre

9- Date of Sample Collection: 24/05/2024

10- Analysis Indented by: RO Ghaziabad

11- Date of sample receipt in Lab: 24/05/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.4		02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	86.0		10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1620.0		10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1706.0		10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	22.0		1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	210.0		5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as per-A Effluent (Schedule-VI) The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note: 1 The results in the Test Report relate only to the items listed. 2. The report shall not be reproduced except in full, without the written permission of Laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Parul Parul (JRF)]

Authorized by
Rashmi Arya
Rashmi Arya (ASO)

Vikas
Mishra

Digitally signed by
Vikas Mishra
Date: 2024.07.12
14:30:09 +05'30'

Regional Officer




उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL
BOARD



LIFE
Lifestyle for
Environment


Online Environmental Compensation Payment Portal

name NANDINI PROCESSORS	mobile 9810047458
email nandiniprocessors@gmail.com	industry_address PLOT NO- 4/27A SIDE-4 SAHIBABAD INDUS
nature_of_pollution Water Pollution	regional_offices Ghaziabad
district Ghaziabad	EC_Imposed_by_compliance UPPCB Order
amount_EC_Imposed 75000	amount_EC_Imposed_word Seventy Five Thousand Rupees Only
amount 75000	amount_word Seventy Five Thousand Rupees Only.
tsaid esbf_66d2ebfe1396016771725090814	TransactionNumber 240831195684369
Payment Date 31-08-2024	paymentMode Net Banking
Status Success	

Powered by  ashika

Note :- Computer Generate Receipt & No Signature Required.

Printed on 21-Aug-2023 10:23
(1st ORIGINAL FOR BUYER)

 <p>Bharat Oil & Waste Management Ltd. Gata No 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat, UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/ UIN :09AADCB1158N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail :sales@bharatoil.com</p>	Invoice No. K/SER/2786/23-24	Date 21-Aug-2023																																																																									
	Customer ID : 8191	Mode/Term of Payment																																																																									
	Supplier's Ref :- DELIVERY NOTE NO.: 657	Supplier's Ref Dated :- 16-Aug-2023																																																																									
BUYER / RECEIPT Nandini Processors 4/27-A, Site-4, Industrial Area, Sahibabad, Ghaziabad, UTTAR PRADESH 201010, India GSTIN/ UIN :09BBZPS5472F1ZR PAN :BBZPS5472F POS: UTTAR PRADESH - State Code: 09	P.O. NO 0	P.O. DATE																																																																									
	WTS Reference No 71589	WTS Dated 16-Aug-2023																																																																									
	SEAL No :-	Vehicle No : UP14KT 1021																																																																									
CONSIGNOR Nandini Processors 4/27-A, Site-4, Industrial Area, Sahibabad, Ghaziabad, UTTAR PRADESH 201010, India STATE CODE :09 GSTIN/ UIN :09BBZPS5472F1ZR PAN :BBZPS5472F	Form - 10: 77708	Eway bill : NA																																																																									
	LR NO.	LR Dated :																																																																									
	Reverse Charge Applicable : NO	Box/Cases :																																																																									
<table border="1"> <thead> <tr> <th>Sl No</th> <th>Category</th> <th>Description Of Goods</th> <th>HSN/SAC</th> <th>Quantity</th> <th>Rate (₹)</th> <th>Unit</th> <th>Amount (₹)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>NA</td> <td>Hazardous Waste Disposal Services</td> <td>999432</td> <td></td> <td></td> <td></td> <td>4,000.00</td> </tr> <tr> <td></td> <td></td> <td>Minimum Disposal Charge</td> <td></td> <td></td> <td></td> <td></td> <td>0.00</td> </tr> <tr> <td>2</td> <td>21.1</td> <td>21.1 - Process wastes, residues and sludges (Paint Sludge, etc)</td> <td>999432</td> <td>60</td> <td></td> <td>KG</td> <td>4,000.00</td> </tr> <tr> <td></td> <td></td> <td>Total Taxable Value</td> <td></td> <td></td> <td></td> <td></td> <td>360.00</td> </tr> <tr> <td></td> <td></td> <td>SGST</td> <td></td> <td></td> <td>9%</td> <td></td> <td>360.00</td> </tr> <tr> <td></td> <td></td> <td>CGST</td> <td></td> <td></td> <td>9%</td> <td></td> <td>0.00</td> </tr> <tr> <td></td> <td></td> <td>Round Off</td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td>Grand Total</td> <td></td> <td>60.00</td> <td></td> <td>KG</td> <td>₹ 4,720.00</td> </tr> </tbody> </table>	Sl No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)	1	NA	Hazardous Waste Disposal Services	999432				4,000.00			Minimum Disposal Charge					0.00	2	21.1	21.1 - Process wastes, residues and sludges (Paint Sludge, etc)	999432	60		KG	4,000.00			Total Taxable Value					360.00			SGST			9%		360.00			CGST			9%		0.00			Round Off								Grand Total		60.00		KG	₹ 4,720.00	E. & O.E		
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Amount Chargeable (in words) : INR Four Thousand Seven Hundred And Twenty Rupees Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	4,000.00	9.00	360.00	9.00	360.00	720.00
	Total 4,000.00		360.00		360.00	720.00

Tax Amount (in words): INR Seven Hundred And Twenty Rupees Only

- Declaration:

1. We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
2. Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
3. Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to with payment advise BOWML, Attn: Accounts, B.L.G.F, Community Center, East Of Kallash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
4. Bil/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.
5. This bank account number is ONLY for this specific invoice Please use the bank A/c printed on each invoice to get proper credit against the specific invoice.

- Company's Bank Details:

- Bank Name : Axis Bank Limited
- A/C NO. : 909020031262864
- Branch Add : Lajpat Nagar, New Delhi
- IFS Code : UTIB0000126
- for Bharat Oil & Waste Management Ltd.

Manish Kumar
Accountant
sales@bharatoil.com

Digitally Signed By: Manish Kumar
Date: 2023-08-21 10:59:17
IP: 49.38.176.240
ID: 1KST0ORhly6L001QHjg==
Click here to verify

Generated from Waste Tracking & Management System (WTS) ® of www.bharatoil.com



FORM 10
[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 77708

1 Occupier's Name & Mailing Address (including Phone No. and email)	Nandini Processors 4/22A Site IV Sahibabad GZB			
2 Sender's Authorization No.				
3 Manifest Document No.	657, Dt 16/8/23			
4 Transporter's Name & Address (including Phone No. and email)	Parity - Self			
5 Type of Vehicle (Truck / Tanker / Special Vehicle)				
6 Transporter's Registration				
7 Vehicle Registration No.	UP14KT1021			
8 Receiver's Name & Mailing Address (including Phone No. and email)	<p>(I) BHARAT OIL COMPANY (I) RE E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com</p> <p>(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com</p> <p>(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com</p>			
9 Receiver's Authorization No.	<p>(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027</p> <p>(ii) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028</p> <p>(iii) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027</p>			
10 Waste Description	Paint sludge			
11 Total Quantity No. of Containers	60 kg m ³ or MT Nos.			
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.			
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.			
Typed Name & Stamp : For NANDINI PROCESSORS	Signature : Bhavesh Singh Proprietor	Month	Day	Year
		08	16	2023
15 Transporter Acknowledgement of Receipt of Waste		Month	Day	Year
Typed Name & Stamp :	Signature :	08	16	2023
16 Receiver's Certificate for Receipt of Hazardous and other Waste		Month	Day	Year
Typed Name & Stamp :	Signature	08	16	2023

FORM 10
[See rule 19 (1)]

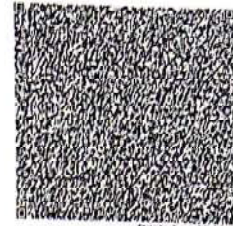
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MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 81397

Occupier's Name & Mailing Address (including Phone No. and email)	Nandan Processors 41/21A Site-IV Sahibabad GUB		
2 Sender's Authorization No.			
3 Manifest Document No.	1135 Dt 17/11/23		
4 Transporter's Name & Address (including Phone No. and email)	Party Self		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP14VT1021		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(i) BHARAT OIL COMPANY (I) R E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel. : 98996 e-mail:sales@bharatoil.com		
(ii) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com	(iii) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha. Sikandra Road, NH-2, Kumbhi Vill Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207952, e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(i) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027		
(ii) UKPCB/HO/Con-B-64(Vol-III)/2023/233 Valid Upto: 31/03/2028	(iii) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027		
10 Waste Description	Rint Sludge		
11 Total Quantity No. of Containers	6317 m ³ or MT Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp : Signature : For NANDAN PROCESSORS Proprietor	Month	Day	Year
	11	17	2023
15 Transporter Acknowledgement of Receipt of Waste	Month	Day	Year
Typed Name & Stamp : Signature :	11	17	2023
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month	Day	Year
Typed Name & Stamp : Signature :	11	17	2023

TAX INVOICE

IRN : 307e0553af58b08520070025a79b4321070fb253258c0nd24b4005628e0d7d10
 AckNo : 142414537032875
 AckDt : 22-Mar-2024
 Status : Active



Printed on 19-Mar-2024 09:27
 (1st ORIGINAL FOR BUYER)

	Bharat Oil & Waste Management Ltd. Gata No. 072,706Cha VIII, Kumbhl,Akbarpur Road, NII-2 Kanpur-Dehat,UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADCB1158N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail:sales@bharatoil.com		Invoice No. K/SER/7162/23-24		Dated 16-Mar-2024		
	BUYER / RECEIPT Nandini Processors 4/27-A, Site-4, Industrial Area, Sahibabad,Ghaziabad, UTTAR PRADESH 201010, India GSTIN/UIN :09BBZPS5472F1ZR PAN :BBZPS5472F POS: UTTAR PRADESH - State Code: 09		Customer ID : 8191		Mode/Term of Payment		
CONSIGNOR Nandini Processors 4/27-A, Site-4, Industrial Area, Sahibabad,Ghaziabad, UTTAR PRADESH 201010, India STATE CODE :09 GSTIN/UIN :09BBZPS5472F1ZR PAN :BBZPS5472F		Supplier's Ref :- DELIVERY NOTE NO.: 1788		Supplier's Ref Dated :- 14-Mar-2024			
		P.O. NO		P.O. DATE			
		WTS Reference No 79812		WTS Dated 14-Mar-2024			
		SEAL No :-		Vehicle No : UP14KT 1021			
		Form - 10: 05205		Eway bill : NA			
		LR NO.		LR Dated :			
		Reverse Charge Applicable : NO		Box/Cases :			
SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
1	NA	Hazardous Waste Disposal Services Minimum Disposal Charge	999432				4,000.00
2	21.1	21.1 - Process wastes, residues and sludges (Paint Sludge, etc)	999432	68		KG	0.00
Total Taxable Value							4,000.00
SGST							360.00
CGST							360.00
Round Off							0.00
Grand Total							₹ 4,720.00

Amount Chargeable (in words) : INR Four Thousand Seven Hundred And Twenty Rupees Only E. & O.E

SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	4,000.00	9.00	360.00	9.00	360.00	720.00
Total			360.00		360.00	720.00

Tax Amount (in words): INR Seven Hundred And Twenty Rupees Only

Declaration:

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bill is not cleared/paid within 07 days of presentation of the documents.
- Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to with payment advise BOWML, Attn: Accounts, 11 GF, Community Center, East Of Kallash, New Delhi 110065, Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
- Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.
- This bank account number is ONLY for this specific Invoice Please use the bank Ac printed on each invoice to get proper credit against the specific Invoice.

Company's Bank Details:

Bank Name : Axis Bank Limited
 A/C NO. : 909020031262864
 Branch Add : Lajpat Nagar,New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.

Manish Kumar
 Accountant
 sales@bharatoil.com

Digitally Signed By:Manish Kumar
 Date: 2024-03-18 16:37:40
 IP: 49.36.176.230
 ID: GUXP-Uhp7vGGSM+uVONjptw==
 Click here to E-verify




Generated from Waste Tracking & Management System (WTS)® of www.bharatoil.com

FORM 10
[See rule 19 (1)]

Copy for the sender

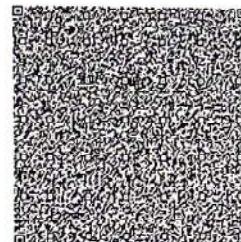
MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 85395

1 Occupier's Name & Mailing Address (including Phone No. and email)	Nandan Processors 4/21A Site IV SBD G2B		
2 Sender's Authorization No.			
3 Manifest Document No.	1788 Dt 14/3/24		
4 Transporter's Name & Address (including Phone No. and email)	Fortyfelt		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP14KT1021		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) F E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel. : 989965 e-mail:sales@bharatoil.com (II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com (III) BHARAT OIL & WASTE MANAGEMENT LTD. Gate# 672 & 706 Cha. Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid Upto: 31/12/2027 (ii) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028 (iii)177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023 Valid Upto: 31/12/2027		
10 Waste Description	Paint Sludge		
11 Total Quantity No. of Containers	68 m ³ or MT Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp : Signature : For Nandan Processors Proprietor	Month	Day	Year
	03	14	2024
15 Transporter Acknowledgement of Receipt of Waste	Month	Day	Year
Typed Name & Stamp : Signature :	03	14	2024
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month	Day	Year
Typed Name & Stamp : Signature : 	03	14	2024

TAX INVOICE

7dc45d443aa90299c74db611fd983eb55b08c462d74ac67bf4d954ef9042bf75
 ANo : 142415216338587
 IssueDt : 8-Jul-2024
 Status : Active



Printed on 1-Jul-2024 04:19

(2nd DUPLICATE FOR TRANSPORTERS/OTHER)

	Bharat Oil & Waste Management Ltd. Gata No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kenpur-Dehat,UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADCB1159N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail :sales@bharatoil.com		Invoice No. K/SER/1968/24-25		Dated 1-Jul-2024		
	BUYER / RECEIPT Nandini Processors 4/27-A, Site-4, Industrial Area, Sahibabad,Ghaziabad, UTTAR PRADESH 201010, India GSTIN/UIN :09BBZPS5472F1ZR PAN :BBZPS5472F POS: UTTAR PRADESH - State Code: 09		Customer ID : 8191		Mode/Term of Payment		
CONSIGNOR Nandini Processors 4/27-A, Site-4, Industrial Area, Sahibabad,Ghaziabad, UTTAR PRADESH 201010, India STATE CODE :09 GSTIN/UIN :09BBZPS5472F1ZR PAN :BBZPS5472F		Supplier's Ref :- DELIVERY NOTE NO.: 293		Supplier's Ref Dated :- 25-Jun-2024			
		P.O. NO		P.O. DATE			
		WTS Reference No 84266		WTS Dated 25-Jun-2024			
		SEAL No :-		Vehicle No : UP14KT 1021			
		Form - 10: 89879		Eway bill : NA			
		LR NO.		LR Dated :			
		Reverse Charge Applicable : NO		Box/Cases :			
Sl. No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
1	NA	Hazardous Waste Disposal Services Minimum Disposal Charge	999432				4,000.00
2	21.1	21.1 - Process wastes, residues and sludges (Paint Sludge, etc)	999432	70		KG	0.00
Total Taxable Value							4,000.00
SGST							360.00
CGST							360.00
Round Off							0.00
Grand Total				70.00		KG	₹ 4,720.00

Amount Chargeable (in words) : INR Four Thousand Seven Hundred And Twenty Rupees Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	4,000.00	9.00	360.00	9.00	360.00	720.00
Total	4,000.00		360.00		360.00	720.00

Tax Amount (in words): INR Seven Hundred And Twenty Rupees Only

Declaration:

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
- Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to with payment advise BOWML, Attn: Accounts, 11 GF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
- BIW Invoice is final, if no dispute notified in writing with in 7 days of Invoice.
- This bank account number is ONLY for this specific invoice Please use the bank A/c printed on each invoice to get proper credit against the specific invoice.

Company's Bank Details:

Bank Name : Axis Bank Limited
 A/C NO. : 909020031262864
 Branch Add : Lajpat Nagar,New Delhi
 IFS Code : UTIB0000126
 for Bharat Oil & Waste Management Ltd.



Manish Kumar
 Accountant
 sales@bharatoil.com

Digitally Signed By:Manish Kumar
 Date: 2024-07-01 16:44:53
 IP: 49.36.176.138
 ID: nhSJVd+G55784cGBAUjPg==
 Click here to E-verify

Generated from Waste Tracking & Management System (WTS)® of www.bharatoil.com

FORM 10

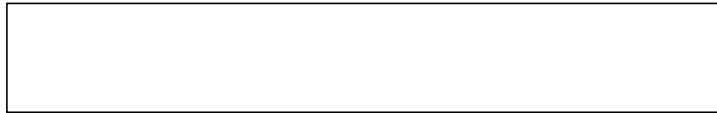
Copy for the sender

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 89879

1 Occupier's Name & Mailing Address (including Phone No. and email)	Nandini Processors 4/27A Site-IV Jandi Area SBD G-2B		
2 Sender's Authorization No.			
3 Manifest Document No.	293 DT- 25/6/21		
4 Transporter's Name & Address (including Phone No. and email)	Party Test		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP142F1021		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REG E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com (II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com (III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(i) 174437/U PPCB/Ghaziabad(U PPCBRO)/CTO/Both/GHAZIABAD/2023, Valid Upto: 31/12/2027 (ii) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028 (iii) 177172/U PPCB/KanpurDehat(U PPCBRO)/CTO/Both/KANPURDEHAT/2023, Valid Upto: 31/12/2027 (iv) 186072/U PPCB/KanpurDehat(U PPCBRO)/CTO/both/KANPUR DEHAT/2023, Valid upto: 31/12/2027		
10 Waste Description	Paint Sludge		
11 Total Quantity No. of Containers	7010m ³ or MT Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp : FOR NANDINI PROCESSORS Proprietor	Signature :	Month Day Year 06 25 2021	
15 Transporter Acknowledgement of Receipt of Waste	Signature :	Month Day Year 06 25 2021	
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Signature :	Month Day Year 06 25 2021	



IN THE COURT OF..... NATIONAL GREEN TRIBUNAL.....

Suit/Appeal No. ...OA/274/2022.....

In re:-

PREM AGGARWAL

& ORS

Appellant(s) Complainant(s)

VERSUS

GNCTD & ORSDefendant (s)/ Respondent(s) / Accused
Know all to whom these Present shall come that I/we

ANAND PRAKASH SINGH, PROPRIETOR OF NANDINI PROCESSORS, 4/27A, SITE-4

The above named.....RESPONDENTS.....

do hereby appoint: ANUJ KUMAR SHARMA, ADVOCATE, D/3731/2010, M: 8076629401
(herein after called the advocate/s) to be my / our Advocate in the above – noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ...1ST.....Day of SEPTEMBER...2024 Accepted subject to the the fees.

Advocate

Client

Client

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.

